

**MINISTRY OF FINANCE****(Department of Revenue)****(CENTRAL BOARD OF DIRECT TAXES)****NOTIFICATION**

New Delhi, the 9th September, 2016

**No. 81 /2016****INCOME-TAX**

**S.O. 2911(E).**—In exercise of the powers conferred by sub-section (1F) of section 197A of the Income-tax Act, 1961 (43 of 1961) (hereinafter referred to as the said Act), the Central Government hereby notifies that no deduction of tax shall be made from payments of the nature specified in section 193 or section 194A or section 194-I of the said Act to the Tirumala Tirupati Devasthanams, Tirupati, Andhra Pradesh.

2. This notification shall come into force from the date of its publication in the Official Gazette.

[Notification No. 81/2016/F. No. 275/49/2012-IT(B)]

SANDEEP SINGH, Under Secy.